

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA No. 45 of 2005

Thursday, this the 17th day of February, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. **K. Khalid,**
S/o (late) B.C. Kasmi,
Keelacheri House, Amini Island,
UT of Lakshadweep.
2. **A. Jabar,**
S/o (late) Nallakoya Puthiyath,
Attaloda House, Androth Island,
UT of Lakshadweep.
3. **B. Pookoya,**
S/o Abdulla Koya,
Beeriyyadam House, Amini Island,
UT of Lakshadweep.
4. **Manzoor M,**
S/o (late) Muthukoya C,
Mappilate House, Androth Island,
UT of Lakshadweep.

Applicants

[By Advocate Shri N. Nagaresh]

Versus

1. **Administrator,**
Union Territory of Lakshadweep,
Kavaratti Island.
2. **Director (Animal Husbandry),**
Union Territory of Lakshadweep,
Kavaratti Island – 682 555

Respondents

[By Advocate Shafik M.A]

The application having been heard on 17-2-2005, the
Tribunal on the same day delivered the following:



ORDER**HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER**

Applicants, four in number, appointed as Stockmen on temporary basis on 16-10-1995 and on 1-6-2001 the Recruitment Rules amended reducing the age limit for direct recruitment from 30 years to 25 years. Aggrieved by the said Recruitment Rules reducing the age limit, applicants have made representations requesting to enhance the age limit. Aggrieved by the said inaction, applicants have filed this application seeking the following reliefs:-

“(i) to issue appropriate direction or order directing the respondents to consider the candidature of the applicants for appointment to the vacancies of Stockman notified in Ann. A-10, in relaxation of the Lakshadweep Animal Husbandry Department (Group-C Stockman/Stockman Compounder/Poultry Vaccinator) Recruitment Rules, 2001;

(ii) to issue such other appropriate direction or order this Hon'ble Court may deem fit, just and proper in the facts and circumstances of the case.”

2. When the matter came up for hearing, learned counsel for the applicants submitted that Annexure A-13 representations filed by the applicants are pending before the 1st respondent for relaxation of age and the applicants will be satisfied if a direction is given to the 1st respondent to consider and dispose of the same on merits. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.
3. In the interest of justice, we direct the 1st respondent to consider Annexure A-13 representations filed by the applicants for relaxation of age and pass appropriate orders thereon within a period of two months from the date of receipt of a copy of this order.



at No

4. The Original application is disposed of as above admission stage itself. In the circumstances, there is no order as to costs.

Thursday, this the 17th day of February, 2005

H.P. Das
H.P. DAS
ADMINISTRATIVE MEMBER

K.V. Sachidanandan
K.V. SACHIDANANDAN
JUDICIAL MEMBER

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